

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH,

CAMP AT NAGPUR.

Original Application No. 374/93.

Shri P.N.Khobragade.

..... Applicant.

V/s.

Union of India & Anr.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.Y.Priolkar, Member(A).

Appearances:-

Applicant by Mr.M.M.Sudame.

Respondents by Mr.Ramesh Darda.

Oral Judgment:

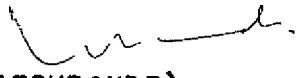
¶Per Shri M.S.Deshpande, Vice-Chairman¶ Dt. 20.7.1993.

Present Mr.M.M.Sudame, advocate for the applicant and Mr.Ramesh Darda, counsel for the Respondents. Heard counsels for the parties.

2. The contention of the applicant that he was induced to make an admission of the charge for consideration of a lenient sentence was considered by the appellate authority and rejected for good reasons. We do not think that in the circumstances any interference with the punishment is called for.

3. The application is dismissed summarily.


(M.Y.PRIOLKAR)
MEMBER(A)


(M.S.DESHPANDE)
VICE-CHAIRMAN

B.